

was spent for planting of trees and general up-keep of the ornamental park in 'M' Block, Laxmi Nagar, Delhi during 1991-92.

(b) to (e) The M.C.D. has informed that the requested permission granted by them was revoked and the aggrieved party went to the Court. The Court allowed the holding of the Ram Lila in the said park with the directions that the party would pay damages, if any, caused by it to the plants/park. The M.C.D. has further reported that they would take appropriate steps to ensure that no damage is done to this park in case of holding of Ram Lila this year also.

**Construction of C G H S Building in
Laxmi Nagar, Delhi**

3437. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a building plan for C.G.H.S. building on Vikas Marg, Laxmi Nagar, Nagar, Delhi has submitted to M.C.D. authorities;

(b) if so, the details thereof; and

(c) the steps being taken to get the plan sanctioned expeditiously and to start the construction of the building?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) and (b) The complete set of drawings consisting of lay out plans, section and and floor plans of four storeyed building were submitted to MCD for approval on 1.7.91 and modified drawings were submitted on 16.7.92.

(c) The matter is being pursued by the CPWD with MCD for expediting the approval of plans submitted to them. After the approval of the drawings by the MCD, follow up action for construction of the building will be taken up.

Encroachment of park in New Mahabir Nagar, New Delhi

3438. SHRI N. GIRI PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a major part of the Park in K-Block, New Mahabir Nagar, New Delhi, adjacent to Senior Secondary School, Vikaspuri, Najafgarh Road, has been unauthorisedly encroached by certain persons and made pacca-houses thereon;

(b) if so, the details thereof and the actual measurement of the above referred Park originally envisaged in the books of DDA/MCD; and

(c) the names and addresses of such persons who unauthorisedly encroached upon the park area and action taken, if any, by the authorities concerned for removing the unauthorised encroachment as on date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNA-CHALAM): (a) According to MCD, this is not correct.

(b) and (c) Do not arise in view of (a), above. The size of the park, however measures in terms of dimension of the sides as 24 meters, 61.50 meters, 19.50 meters and 69.20 meters and there is a small portion on the West with two sides measuring 14.20 meters and the third 11.25 meters.

Encroachment of park in New Mahabir Nagar, Delhi

3439. SHRI N. GIRI PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that park No. 140, Zone 21 in New Mahabir Nagar, just behind the Senior Secondary School, Vikaspuri at Najafgarh Road, New Delhi has been encroached upon by a person who unauthorisedly carrying on the Dairy busi-

ness there upon, with the patronage of local police and MCD/DDA officials;

(b) if so, what is the factual position thereof and whether the above park in the books of DDA/MCD is a developed one;

(c) the names and addresses of the person(s) who are unauthorisedly running the dairy business in the area particularly after the encroachment of the above mentioned park; and

(d) whether Government had taken any action for the removal of the unauthorised encroachment of the dairywala and develop the said park for the residents, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) MCD reports that no such encroachment has taken place in the park No. 140, Mahabir Nagar.

(b) Yes, Sir. The park is a developed one.

(c) and (d) Do not arise in view of (a) above.

Action against cooperative group Housing Societies

3440. SHRI N. GIRI PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1753 given in the Rajya Sabha on the 2nd August, 1991 and state;

(a) what are the names and addresses of the Housing Societies of Delhi against whom a particular type of action has been taken by the Registrar of Cooperative Societies, Delhi Administration under section 32, 54, 55 and 59 of Delhi Cooperative Societies Act 1972 and Rules 84 to 87 of Delhi Cooperative Societies Rules, 1973 based on specific complaints, during the last three years; and

(b) in what manner the decisions taken by the Managing Committees of different Housing Societies, having been superseded under Section 32 of the Delhi Cooperative Societies Act, 1972 by the Registrar's office would be legal, justified and binding on the members of the said Societies, indicating the legal and factual position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Information is being collected and will be laid on the Table of the Sabha.

(b) Registrar of Cooperative Societies have reported that as per the provisions contained in Sub-Rule (2) of Rule 66 of Delhi Cooperative Societies Rules, 1973, all the members of the Managing Committee shall be deemed to have vacated their respective offices from the date of order of removal of the Managing Committee under Sections 32 of the Delhi Cooperative Societies Act, 1972 and as such decision, if any, taken by the Managing Committee after the order of removal is not legally binding on the members of a cooperative society.

Outsiders occupying Govt. accommodation

3441. SHRI M. A. BABY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what is the number of outsiders who are occupying Government houses in Delhi and since when; and

(b) the action taken to evict those outsiders from these houses and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) While allotment of Government residences is made to eligible government servants and other categories as approved by the